

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 105 OF 2015 &
IA NO. 169 & 242 OF 2015**

Dated: 26th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Bharat Petroleum Corporation Ltd. Appellant(s)
Vs.
Sabarmati Gas Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet
Mr. Kushagra Pandit

Counsel for the Respondent(s) : Ms. Sumiti Yadava
Ms. Preksha Dugar for R.1

Ms. Aparna Vohra for R.2

ORDER

Learned counsel for Respondent No.1 seeks two weeks more time to file reply. As a last chance, time is granted and he may file the same on or before 09.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2016 after serving copy on the other side.

List the matter on **16.09.2016.**

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**